

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2018

Subject : Petition under (a) Section 79(1)(f) of the Electricity Act, 2003 (b) Clause 3.11 read with Clause 4.5 of the MNRE Guidelines for implementation of Scheme for selection of 3000 MW Grid Connected Solar PV Power Projects under Phase-II, Batch-II, Tranch-I for "State Specific Bundling Scheme" read with (c) Article 11 (Force Majeure) and Article 16.3 (Dispute Resolution) of the Power Purchase Agreements dated 2.8.2016 executed between Solar Power Developers of Suzlon Energy Ltd. being (i) Aalok Solarfarms Ltd. (ii) Abha Solarfarms Ltd. (iii) Shreyas Solarfarms Ltd. and (iv) Heramba Renewables Ltd. with NTPC Limited.

Petitioners : Suzlon Energy Limited (SEL) and Others

Respondents : NTPC Ltd. and Others

Date of hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, SEL
Ms. Abiha Zaidi, Advocate, SEL
Shri N.K. Deo, SEL
Shri M.G. Ramachandran, Sr. Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Shri I.Vppal, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and learned senior counsel for the Respondent, NTPC advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsel for the Petitioner and learned Senior Counsel for NTPC, the Commission directed the parties to file their written submissions, on or before, 14.6.2019, with copy to each other.

3. The Commission directed NTPC not to take any coercive measure till further order. The Commission directed the Petitioner to keep the Bank guarantee alive till the decision in the Petition.

4. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-

(T. D Pant)

Dy. Chief (Law)